GOVERNMENT OF INDIA POWER LOK SABHA

UNSTARRED QUESTION NO:5188 ANSWERED ON:27.08.2010 ALLOCATION OF POWER FROM CENTRAL GRID Sharma Shri Jagdish;Vardhan Shri Harsh

Will the Minister of POWER be pleased to state:

(a) the quantum of power allocated to each State in the country from the Central Grid at present;

(b) the last time when such allocation was done along with the criteria for allocation of power from the Central Grid;

(c) whether power generation capacity in the country has increased since the last allocation;

(d) whether the Government proposes to increase the allocation of power to the States from the grid in view of the increase in power generation in the country; and

(e) if so, the details thereof?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF POWER(SHRI BHARATSINH SOLANKI)

(a) : The quantum of power allocated to States/UTs in the country from the Central Generating Stations on firm basis at present is enclosed at Annex.

(b) : The allocation of power from Central Generating Station is made on project to project basis prior to the commissioning of the project as per a formula, which is being treated as guidelines with effect from April, 2000. As per these guidelines, power from Central Generating Stations is allocated in two parts, namely firm share (85%) and unallocated power (15%). While the firm share once allocated is generally not changed unless surrendered by the beneficiary or it is not able to pay requisite dues to CPSUs, unallocated power, kept at the disposal of the Government, is reviewed and revised from time to time to meet the urgent and overall requirements of power of the States/UTs.

(c) to (e) : As and when a new Central Generating Station is commissioned, power is made available from the same to the States / UTs. During the 11th Plan, 26,156 MW generating capacity has been added, out of which approximately 6,900 MW is in the Central Sector. Power from these Central Generating Stations has already been made available to the beneficiary States/UTs.